

Norms Committee Minutes of the Meeting No 16-/AM 22-23 dated 31.01.2023 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy, DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 16-/AM 22-23 dated 31.01.2023 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted.

Manual Cases

MEETING NUMBER ; NC4/MEET/JAN/2022-23/16 dated 31.01.2023

Case No. M-460 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s Archidply Industries Ltd. RLA F.No.05/23/040/00154/AM17 Lic. No. 0510399203 dated 22.07.2016	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) Complete calculation for requirement of raw materials for the manufacture of export items based on similar norms fixed in SION ii) Past consumption of raw materials with corresponding production of export item for the last 03 years duly certified by Chartered Accountant iii) A copy of the minutes of the norms fixed, if any, by the Norms Committee in the past for the export of same item i.e. Double Side Decorative Laminates without Barrier Paper		
Case No. M-461 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Archidply Industries Ltd. RLA F.No.05/23/040/00271/AM17 dt. 06.09.2016 Lic. No. 0510399832 dated 23.09.2016	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case. :-		

Complete calculation for requirement of raw materials for the manufacture of export items based on similar norms fixed in SION

- i) Past consumption of raw materials with corresponding production of export item for the last 03 years duly certified by Chartered Accountant
- ii) A copy of the minutes of the norms fixed, if any, by the Norms Committee in the past for the export of same item i.e. Double Side Decorative Laminates without Barrier Paper

Case No. M- 462 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Roha Dye Chem Pvt. Ltd. RLA F.No.03/95/040/00176/AM21 Lic. No.0310836914 dated 26.06.2020	Status Case: Approved
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Decision: The committee considered the case as per agenda and the request of the firm for enhancement in the import quantity which was earlier ratified in Licence No.0310777359 dt. 07.04.2014 in the meeting No.5/83-ALC1/2015 dated 08.07.2015. Hence, the Committee decided to enhance the import quantity for closure and regularisation purpose only and ratify the norms as under:-

Export Item –		Qty.
Tartrazine (C.I. No.19140) (Dye content 87%)		1.0 kg.
Import item	From	To
Dimethyl Acetyl Succinate	0.428 kg.	0.560 kg
Sulphanilic Acid	0.847 kg	0.921 kg
Sodium Nitrite	0.315 kg	0.400 kg
Caustic Soda	0.270 kg	0.360 kg.
Soda Ash	0.570 kg	0.570 kg.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 463 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Roha Dye Chem Pvt. Ltd. RLA F.No. 03/95/040/00188/AM21 Lic. No. 0310836892 dated 26.06.2020	Status Case: Approved
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Decision: The committee considered the case as per agenda and the request of the firm for enhancement in the import quantity which was earlier ratified in Licence No.0310777359 dt. 07.04.2014 in the meeting No.5/83-ALC1/2015 dated 08.07.2015. Hence, the Committee decided to enhance the import quantity for closure and regularisation purpose only and ratify the norms as under:-

Export Item -		Qty.
Tartrazine (C.I. No.19140) (Dye content 87%)		1.0 kg.
Import item	From	To
Dimethyl Acetyl Succinate	0.428 kg.	0.560 kg
Sulphanilic Acid	0.847 kg	0.921 kg
Sodium Nitrite	0.315 kg	0.400 kg
Caustic Soda	0.270 kg	0.360 kg.
Soda Ash	0.570 kg	0.570 kg.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 464 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Roha Dye Chem Pvt. Ltd. RLA F.No. 03/95/040/00278/AM19 Lic. No. 0310822109 dated 04.07.2018	Status Case: Approved
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Decision: The committee considered the case as per agenda and the request of the firm for enhancement in the import quantity which was earlier ratified in Licence No.0310777359 dt. 07.04.2014 in the meeting No.5/83-ALC1/2015 dated 08.07.2015. Hence, the Committee decided to enhance the import quantity for closure and regularisation purpose only and ratify the norms as under:-

Export Item –		Qty.
Tartrazine (C.I. No.19140) (Dye content 87%)		1.0 kg.
Import item	From	To
Dimethyl Acetyl Succinate	0.428 kg.	0.560 kg
Sulphanilic Acid	0.847 kg	0.921 kg
Sodium Nitrite	0.315 kg	0.400 kg
Caustic Soda	0.270 kg	0.360 kg.
Soda Ash	0.570 kg	0.570 kg.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 465 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Roha Dye Chem Pvt. Ltd. RLA F.No. 03/95/040/00279/AM19 Lic. No. 0310822113 dated 04.07.2018	Status Case: Approved
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Decision: The committee considered the case as per agenda and the request of the firm for enhancement in the import quantity which was earlier ratified in Licence No.0310777359 dt. 07.04.2014 in the meeting No.5/83-ALC1/2015 dated 08.07.2015. Hence, the Committee decided to enhance the import quantity for closure and regularisation purpose only and ratify the norms as under:-

Export Item –		Qty.
Tartrazine (C.I. No.19140) (Dye content 87%)		1.0 kg.
Import item	From	To
Dimethyl Acetyl Succinate	0.428 kg.	0.560 kg
Sulphanilic Acid	0.847 kg	0.921 kg
Sodium Nitrite	0.315 kg	0.400 kg
Caustic Soda	0.270 kg	0.360 kg.
Soda Ash	0.570 kg	0.570 kg.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 466 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Roha Dye Chem Pvt. Ltd. RLA F.No. 03/95/040/00083/AM19 Lic. No. 0310822110 dated 04.07.2018	Status Case: Approved
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Decision: The committee considered the case as per agenda and the request of the firm for

enhancement in the import quantity which was earlier ratified in Licence No.0310777359 dt. 07.04.2014 in the meeting No.5/83-ALC1/2015 dated 08.07.2015. Hence, the Committee decided to enhance the import quantity for closure and regularisation purpose only and ratify the norms as under:-

Export Item -	Qty.
Tartrazine (C.I. No.19140) (Dye content 87%)	1.0 kg.

Import item	From	To
Dimethyl Acetyl Succinate	0.428 kg.	0.560 kg
Sulphanilic Acid	0.847 kg	0.921 kg
Sodium Nitrite	0.315 kg	0.400 kg
Caustic Soda	0.270 kg	0.360 kg.
Soda Ash	0.570 kg	0.570 kg.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M-467 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Singhanian Alu-Foil Containers Mfg. Co. RLA F.No. 05AB04002654AM21 Lic. No. 0510415714 dated 02.11.2020	Status Case: Approved
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Decision: The Committee considered the case as per agenda and observed that the firm has claimed 10% wastage for the manufacturing of bags, however based on the past approval for the same export items allowing wastage of 4%, the committee ratified the norms as under :-

Export Item	Quantity	Import Item	Quantity
Paper Bags of kraft paper GSM 65-120+-10%	90910.0 kg.	kraft paper GSM 65-120+-10%	94546.4 kg.

Note: GSM of Export and Import items should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-468 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Singhanian Alu-Foil Containers Mfg. Co. RLA F.No. 05AB04017514AM21 Lic. No. 0510415945 dated 19.11.2020	Status Case: Approved
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Decision: The Committee considered the case as per agenda and observed that the firm has claimed 10% wastage for the manufacturing of bags, however based on the past approval for the same export items allowing wastage of 4%, the committee ratified the norms as under :-

Export Item	Quantity	Import Item	Quantity
Paper Bags of Standard Sack kraft paper GSM 65-120+10%	23650 kg.	Standard Sack kraft paper GSM 65-120+10%	24596.0 kg.

Note: GSM of Export and Import items should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-469 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Indogulf Crop Sciences Ltd.. RLA F.No. 05AX04001501AM23 Lic. No 0511014592 dated 01.09.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Quantity	Import Item	Quantity
Chlorpyrifos 48% EC (48% w/w)	1 Litre	Chlorpyrifos Technical 94%-97%	0.5772 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-470 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Indogulf Crop Sciences Ltd.. RLA F.No. 05AB04038873/AM21 Lic. No. 0511008175 dated 21.01.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Quantity	Import Item	Quantity
Lambda Cyhalothrin 10.6%+Thiamethoxam 14.1% SC (w/v)	1 Litre	Lambda Cyhalothric Acid	0.0754 Kg
		2-Chloro-5-Chloro Methyl Thiazole (CCMT)	0.104 kg
		3 Methyl 4 Nitro Imino Perhydro 1,3,5 Oxadiazine (MNIO)	0.0997 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-471 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Indogulf Crop Sciences Ltd.. RLA F.No.05AA04013710/AM22 Lic. No. . AA No.0511002572 dated 12.05.2021	Status Case: Approved
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Quantity	Import Item	Quantity
Lambda Cyhalothrin 10.6%+Thiamethoxam 14.1% SC (w/v)	1 Litre	Lambda Cyhalothric Acid	0.0754 Kg
		2-Chloro-5-Chloro Methyl Thiazole (CCMT)	0.104 kg
		3 Methyl 4 Nitro Imino Perhydro 1,3,5 Oxadiazine (MNIO)	0.0997 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-472 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Indogulf Crop Sciences Ltd.. RLA F.No. 05AX04000774/AM22 Lic. No. 0511008285 dated 27.01.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under

Export Item	Quantity	Import Item	Quantity
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Thiamethoxam 25% WG	1 kg.	Chloro-5-Chloro Methyl Thiazole (CCMT)	0.188 Kg
		Methyl 4 Nitro Imino Perhydro 1,3,5 Oxadiazine (MNIO)	0.180 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-473 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Indogulf Cropsciences Ltd.. RLA F.No. 05AB04038873AM21 Lic. No. 0511008176 dated 21.01.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Quantity	Import Item	Quantity
Thiamethoxam 35% FS	1 Liter	2- CHLORO-5-CHLORO METHYL THIAZOLE (CCMT)	0.289 Kg
		3 METHYL 4 NITRO IMINO PERHYDRO 1,3,5 OXADIAZINE (MNIO)	0.252 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-474 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Indogulf Cropsciences Ltd.. RLA F.No. 05AA040101090/AM22 Lic. No. 0511006219 dated 18.11.2021	Status Case: Approved
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Quantity	Import Item	Quantity
Thiamethoxam Tech 96-98 %	1 kg.	2- CHLORO-5-CHLORO METHYL THIAZOLE (CCMT)	0.715 Kg
		3 METHYL 4 NITRO IMINO PERHYDRO 1,3,5 OXADIAZINE (MNIO)	0.686 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M-475 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Indogulf Cropsciences Ltd.. RLA F.No 05/23/040/00091/AM20 Lic. No. 0510410721 dated 27.05.2019	Status Case: Approved
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Quantity	Import Item	Quantity
Thiamethoxam Tech 96-98 %	1 kg.	2- CHLORO-5-CHLORO METHYL THIAZOLE (CCMT)	0.715 Kg
		3 METHYL 4 NITRO IMINO PERHYDRO 1,3,5 OXADIAZINE (MNIO)	0.686 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm

Committee.		
Case No. M- 476 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. <i>Heranba Industries Ltd</i> RLA F.No. <i>03AX04001935AM23</i> Lic. No. <i>0311016295 dt.12.07.2022</i>	Status Case: Status Quo
Decision: The Committee considered the case as per agenda and noted that no justification for enhancement of Norms given by the firm. Hence, status quo may be maintained.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		
Case No. M- 477 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. <i>Deptek India Private Ltd.</i> HQ F.No. <i>HQRNORMAPPLY00244219 AM22</i> Lic. No. <i>0310822472 dt. 20.07.2018</i>	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) GSM of import and export item. ii) Complete calculation for requirement of the raw material for the manufacture of export item indicating net content and wastage. iii) Accordingly file the 4E Annexure.		
Case No. M- 478 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. <i>Fruzyme Biotech India Pvt. Ltd.</i> RLA F.No. <i>32AA04007764AM21</i> Lic. No. <i>3211000790 dated 15.04.2020</i>	Status Case: Approved
Decision: The Committee considered the case as per agenda and heard the grievance of the reps of the firm who was called for personal hearing before the Norms Committee and decided to ratify the norms as under:-		
Export item – Papain Refine (Liquid) (Protcolytic Activity as per COA of the firm 200+ -5% IU/Mg)		
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms		
Case No. M- 479 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. <i>Fruzyme Biotech India Pvt. Ltd.</i> RLA F.No. <i>322404000135/AM20</i> Lic. No. <i>3210079432 dated 28.02.2020</i>	Status Case: Approved
Decision: The Committee considered the case as per agenda and heard the grievance of the reps of the firm who was called for personal hearing before the Norms Committee and decided to ratify the norms as under:-		
Export item – Papain Refine (Liquid) (Protcolytic Activity as per COA of the firm 200+ -5% IU/Mg)		
All other conditions of norms ratified earlier will remain unchanged.		

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms		
Case No. M- 480 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Fruzyme Biotech India Pvt. Ltd. RLA F.No. 32ax040000174/AM22 Lic. No. 3211002660 dated 02.03.2022	Status Case: Approved
Decision: The Committee considered the case as per agenda and heard the grievance of the reps of the firm who was called for personal hearing before the Norms Committee and decided to ratify the norms as under:		
Export item – Papain Refine (Liquid) (Protcolytic Activity as per COA of the firm 200+ -5% IU/Mg)		
All other conditions of norms ratified earlier will remain unchanged.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms		
Case No. M-481 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Fruzyme Biotech India Pvt. Ltd. RLA F.No.322404000079/AM21 Lic. No.3211000042 dated 28.12.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and heard the grievance of the reps of the firm who was called for personal hearing before the Norms Committee and decided to ratify the norms as under:-		
Export item – Papain Refine (Liquid) (Protcolytic Activity as per COA of the firm 200+ -5% IU/Mg)		
All other conditions of norms ratified earlier will remain unchanged.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms		
Case No. M- 482 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Fruzyme Biotech India Pvt. Ltd. RLA F.No. 322404000029/AM21 Lic. No. 3210079631 dated 30.08.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and heard the grievance of the reps of the firm who was called for personal hearing before the Norms Committee and decided to ratify the norms as under:-		
Export item – Papain Refine (Liquid) (Protcolytic Activity as per COA of the firm 200+ -5% IU/Mg)		
All other conditions of norms ratified earlier will remain unchanged.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms		
Case No. M- 483 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Vijay Nagar Bio Tech RLA F.No. 26/AA/040/01064/AM21 Lic. No. 2611000035 dated 19.01.2021	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:-		
1. Manufacturing process of export item. 2. Production and consumption data from 2020-21 and 2021-22 duly certified by CA. 3. COA report of all the import and export items, clearly indicating moisture content in it.		

4. Complete calculation for the requirement of raw materials (both imported and indigenous) separately for each export item, giving net import item, indigenous item/s and wastage and Accordingly fill 4E.		
Case No. M- 484 NC Meet. No. 16/22-23 Date : 31.1.2023	M/s. Vijay Nagar Bio Tech RLA F.No. 26/24/040/00008/AM19 Lic. No 2610012849 Dated 06.09.2019	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- 1. Manufacturing process of export item. 2. Production and consumption data from 2020-21 and 2021-22 duly certified by CA. 3. COA report of all the import and export items, clearly indicating moisture content in it. 4. Complete calculation for the requirement of raw materials (both imported and indigenous) separately for each export item, giving net import item, indigenous item/s and wastage and Accordingly fill 4E.		



A.K. Kanodia

Dy. DG

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